

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD

ORIGINAL APPLICATION NO. 434 OF 2002

TUESDAY, THIS THE 21ST DAY OF JANUARY, 2003

HON. MRS. MEERA CHHIBBER, MEMBER (J)

Manish Bhardwaj
s/o Sri Satya Prakash Sharma,
r/o M- 398 B Sector 23,
Sanjay Nagar,
Ghaziabad.Applicant.

(By Advocate:- Sri R.Sripat)

V E R S U S

1. Union of India through Secretary,
Department of Telecommunication,
Government of India, New Delhi.
2. General Manager,
Telecom District/Bharat Sanchar Nigam Ltd,
Gautam Budh Nagar.
3. Commercial Officer, I
Bharat Sanchar Nigam Ltd,
Gautam Budh Nagar.
4. Divisional Engineer (Phones),
NEPZ NOIDA,
Gautam Budh Nagar.Respondents.

(By Advocate:- Shri R.C.Joshi)

O R D E R

HON. MRS. MEERA CHHIBBER, MEMBER (J)

The grievance of the applicant in this case is that applicant was engaged as a Computer Operator on daily wages at the Tele Exchange NEPZ Noida, Gautam Budh Nagar on 8.2.1998 and even though no appointment letter was given to him. He had been discharging his duties at the rate of Rs. 70/- per day up to 15-9-1999. It is alleged by him that from 16-9-1999 respondents under applicant was transferred by/respondent No. 3 in Commercial Section and his wages were also fixed at Rs. 2500/-per month but even this was done orally and he continued to perform his work up to 15-3-2001.



In support of his working the applicant has annexed some documents to show that he had worked with the respondents but it is alleged by the applicant that he had not been paid the salary even though work was taken from him. Therefore, being aggrieved he had given a representation to the respondents (page 29) on 5-4-2001 as well as on 14-3-2002 but till date the respondents have not disposed of the same.

2. I have heard the counsel and perused the pleadings.

3. It is seen ^{that} both the representations at page 29 and 30 are addressed to the Manager, Telecom District/BSNL whereas BSNL has since been made a corporation and it has not been brought within the jurisdiction of this Tribunal as no notification under section 14(2) of Administrative Tribunals Act has been issued so far. The Hon'ble Bombay High Court has already held that Tribunal has no jurisdiction ~~over~~ BSNL. Therefore, this case is not maintainable here.

4. The O.A is accordingly dismissed as not maintainable. The applicant would have liberty to seek redressal of his grievance in appropriate forum.


Member (J)

Madhu/